

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2046

ANSWERED ON:05.12.2012

NON-FURNISHING OF INFORMATION UNDER RTI

Hazari Shri Maheshwar ;Joshi Shri Mahesh;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has probed the complaints regarding non-furnishing of information on time under the Right to Information Act, 2005;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the number of cases in which the information could not be provided due to non-availability of records during the last three years and the current year;
- (d) whether the persons found guilty for not providing the information on time were punished;
- (e) if so, the details thereof during the last three years; and
- (f) the action taken by the Government in cases where the records are not available?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRIV. NARAYANASAMY)

- (a) & (b): It is the duty of the Central Information Commission to receive and inquire into a complaint from any person, inter-alia, who has not been given a response to a request for information or access to information within the time limit specified under this Act.
- (c): Data is not maintained.
- (d) & (e): Since 2007-08 the Central Information Commission imposed penalty of Rs. 16023275 in 853 cases for non-supply of information as on 20.11.2012, of which an amount of Rs. 9767589/- has been recovered.
- (f): The Public Information Officer is bound to provide access to information held under its control.